

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 159 of 2020

In the matter of:

Shailendra Sharma

....Appellant

Vs.

Ercon Composites & Ors.

....Respondents

Present

For Appellant: Mr. Gurcharan Singh, Advocate.

**For Respondents: Mr. Ritesh Khare, For R-1.
Mr. Akhilesh, For R-3.**

ORDER
(Virtual Mode)

17.12.2020: Heard the Learned Counsel for the Appellant as well as Learned Counsel for Respondents in full. Hearing his concluded. **‘Judgment is Reserved’.**

The Learned Counsels appearing for the Appellant as well as Respondents are required to submitting their ‘Notes of Submissions’ containing not more than three pages together with ‘Compilation of Judgment’, if any, within one week from today and the copies of the said submissions etc., shall be exchanged between the Learned Counsels appearing for the Parties and that the Office of the Registry is permitted to receive the same.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

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